

**SCHEDULE**  
**(FEES)**

The fee payable shall be

(i)	in respect of appeal under sub(2) of section 111 of the Act where the respondents <i>are four or less</i> ...	Rs. One lakh
	and where Respondents exceed four, an additional fee of Rs.10,000/- shall be paid for each respondent	
(ii)	For petition under section121 of the Act, if the Respondents are four or less ...	Rs. One lakh
	And <i>where</i> Respondents exceed four, additional fee of Rs. 10,000/- for each respondent	
(iii)	If proceedings are instituted by more than one Appellants/Petitioners, or association fee payable on such Appeal/petition ...	Rs. 1,00,000/-
(iv)	Review petition fee ...	Rs.30,000/-
(v)	Execution Petition ...	Rs.5,000/-
(vi)	Transmission of order or <i>direction</i> to Civil Court for execution. ...	Rs.3,000/-
(vii)	For lodging caveat ...	Rs.3000/-
(viii)	Interlocutory application ...	Rs.1000/-
(ix)	Vakalat/authorization Court fee payable ...	Rs. 25/-
(x)	Copying charges for furnishing certified copy – per page ...	Rs. 25/-
(xi)	One time process fee payable with each appeal/ petition/interlocutory application/every proceeding instituted. ....	Rs.2000/-
(xii)	Inspection Fee ...	Rs. 500/-
(xiii)	Enclosure/Annexure Court fee ...	Rs. 25/-